

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.218 – IA 337 of 2022
Item No.219 – IA 646 of 2022
In
CP(IB) 418 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI
V/s
Reliance Naval and Engineering Ltd

.....Applicant
.....Respondent

Order delivered on 27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shashvata Shukla, Adv.
For RP : Mr. Navin Pahwa, Sr. Adv. Mr. Dhruvad Vaghani, Adv.
For Respondent : Mr. Manikya Khanna, Adv.

ORDER

IA 337 of 2022

Pleadings are complete.

List on 31.10.2022

IA 646 of 2022

Learned Counsel Mr. Khanna for non-applicant respondent seeks further time to file reply. On 18.08.2022, notice was accepted by Deputy General Manager of Reliance Global Enterprise Business and had undertaken to file reply within two weeks. Today, further time is sought. As a last chance, 5 days' time is granted to file reply failing which right to file reply will be closed. If reply is filed, rejoinder, one week thereafter. Interim to continue.

List on 31.10.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**